

(2021) 03 DEL CK 0256

In the Delhi High Court

Case No : Criminal Miscellaneous Case No. 1012 Of 2021, Criminal
Miscellaneous Application No. 5144 Of 2021

Deepak Yadav & Ors.

APPELLANT

Vs

State Nct Of Delhi & Anr

RESPONDENT

Date of Decision : 25-03-2021

Acts Referred:

Indian Penal Code, 1860 — Section 34, 406, 498A

Citation : (2021) 03 DEL CK 0256

Hon'ble Judges : Suresh Kumar Kait, J

Bench : Single Bench

Advocate : Nairit Bansal, Uday Chauhan, Izhar Ahmed

Final Decision : Disposed Of

Judgement

Suresh Kumar Kait, J

1. Vide present petition, quashing of FIR No.567/2019, under Sections 498A/406/34 IPC, registered at police station Sagarpur, Delhi and all other proceedings arising there-from is sought by petitioners.

2. Notice issued.

3. Mr. Izhar Ahmed, learned Additional Public Prosecutor for State accepts notice and submits that respondent No.2 is present in the Court and she has been identified as the complainant of FIR in question by the Investigating Officer of this case, who is also present in the Court.

4. With the consent of the parties, the present petition is taken up for final hearing and disposal.

5. The marriage of petitioner- husband and respondent No.2-wife was solemnized on 10.06.2017 and due to temporal differences, they started living separately since 16.11.2018. The dispute between the parties culminated into the FIR in question.

6. The present petition has been filed on the ground that the parties have amicably settled their dispute and they are happily and peacefully living together for last one year.

7. Respondent No.2, present in the Court, submits that she has no grievance against the petitioners and to enable her to restore cordial relations with her husband and in-laws, proceedings arising out of FIR in question be brought to an end.

8. Keeping in view that the dispute between the parties has been amicably resolved, this Court is inclined to quash the FIR in question, as no useful purpose would be served in continuing with the proceedings arising out of the present FIR.

9. For the reasons afore noted, FIR No.567/2019, under Sections 498A/406/34 IPC, registered at police station Sagarpur, Delhi and consequent proceedings emanating therefrom are hereby quashed.

10. The petition and pending application are accordingly allowed and disposed of.